

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2787  
ANSWERED ON:01.08.2002  
SC `S ORDERS ON POLL REFORMS  
ADHIR RANJAN CHOWDHURY;NARESH KUMAR PUGLIA

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

- (a) whether attention of the Government has been drawn to the news-item captioned `Government may evade SC order on poll reforms` appearing in the Times of India dated June 6, 2002;
- (b) if so, whether the order of the Supreme Court on poll reforms are not implemented by the Government;
- (c) if so, the reasons therefor; and
- (d) the details of changes proposed to make in the poll reforms?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI)

- (a): No, Sir. The Times of India dated 6th June, 2002, New Delhi edition does not seem to contain the news item referred to in the part (a) of the Question.
- (b) to (d) In this context, it may, however, be stated that the Government had discussed the matter with the political parties on 8.7.2002. There was unanimous view in the said meeting that only Parliament had the power to legislate on this matter. The meeting also felt that there was need to curb criminalisation in politics by enacting suitable legislation in consultation with the political parties. A draft of the Bill has been circulated to the political parties to ascertain their views.